

**SECTION -III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NOS. 7131 OF 2012

ISGEC HEAVY ENGINEERING LTD.

...APPELLANT

VERSUS

STATE OF U. P. AND ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was placed before the Ld. Registrar on 8th June, 2015 when the following Order was passed:-

"Service is not complete.

List before the Registrar's Court."

It is submitted that there are three Respondents in the matter above mentioned. Notice of Lodgement of Petition of Appeal was issued to High Court for effecting service on all Respondents but certificate of service has not been received so far.

It is further submitted that Counsel for the Appellant has filed Affidavit stating therein that the total Entry Tax payable by the petition upto July 2012 was 26,93,847.00/- but requisite Court fees i.e. Rs. 1750/- has not been paid till date.

It is further submitted that Counsel for both the parties have not filed Statement of case so far.

Service is not complete.

The matter above mentioned is listed before the Ld. Registrar's Court with this Office Report.

DATED THIS THE 18TH DAY OF AUGUST, 2015

ASSISTANT REGISTRAR

Copy to :

Mr. Vivek Gupta, Advocate

ASSISTANT REGISTRAR